

(b) The recommended deployment range is about 50 metres at which a person hit with pellet, will get only incapacitated with no likelihood of fatal injuries being caused.

(c) The plastic packs have been used against a riotous mob in Hyderabad on 28th October, 1980.

(d) to (f) A decision for wider use will be taken on receipt of the report from the Director General of Police, Hyderabad about the efficacy of the pellets used in that city.

Visit of Chairman of British Aerospace and Customs of Talks with him

4222. SHRI NAWAL KISHORE SHARMA : Will the Minister of DEFENCE be pleased to state :

(a) whether Sir Frederick Page, Chairman, of the aircraft group of British Aerospace, with which agreement for India's purchase of Jaguar aircraft had been signed, has recently visited India along with the British Overseas Trade team in November, 1980 ;

(b) if so, whether the question of revising the 1979 contract for purchase of Jaguars has been discussed with him ; and

(c) the outcome of the talks held with him and the final decision taken in this respect ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

Unemployment Dole

4223. SHRI ATAL BEHARI VAJPA-YEE :
SHRI MADHAV RAO SCINDIA :
SHRI SATYANARAYAN JAITHIYA :

Will the Minister of LABOUR be pleased to state :

(a) the names of States which are paying unemployment dole to jobless youths ;

(b) if so, the details thereof ;

(c) the number of jobless youths in Kerala who are being paid or to be paid such a dole there ; and

(d) the details of future programme under this scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SUNHA): (a) & (b). Available information regarding unemployment allowance/benefit schemes being implemented by different State Governments is indicated in the statement.

(c) & (d). Unemployment assistance has been granted to 2.25 lakh persons under the Kerala Unemployment Assistance Scheme till November, 1980. An expenditure of Rs. 6.5 crores has been incurred till November 1980 and according to the State Government, a total amount of Rs. 15 crores is required for the current financial year for the payment of unemployment assistance.

Statement

Unemployment Allowance/Benefits Schemes being implemented by different State Governments.

The following Unemployment Benefit/ Allowance Schemes are being implemented by the different State Governments :

1. *Punjab* : An Unemployment Allowance of Rs. 50 per month to graduates and post-graduates and Rs. 40 per month to matriculates registered with the Employment Exchanges in the State and satisfying certain eligibility conditions, is paid.

2. *Kerala* : Unemployed persons registered with the Employment Exchanges and satisfying certain eligibility conditions are paid "Unemployment Assistance" of Rs. 50 per month.

3. *West Bengal* : Unemployed persons registered with the Employment Exchanges and satisfying certain eligibility conditions are paid an Unemployment Allowance of Rs. 50 per month. Beneficiaries under the Scheme are expected to participate in any work/programme/scheme sponsored by the State Government for which they would be paid Rs. 200 per annum as additional remuneration.

4. *Gujarat*: The Government of Gujarat provide "Retention Allowance" ranging from Rs. 50 to Rs. 100 per month to SSCs, graduates and post-graduates and technical diploma holders registered with the Employment Exchanges and satisfying certain eligibility conditions. The beneficiaries under this scheme are provided with part-time work/training.

5. *Maharashtra* :

(a) The Government of Maharashtra are implementing a Scheme of "Financial Assistance" to the Educated unemployed under which!

(i) Unemployed graduates and post-graduates registered with the Employment Exchanges and satisfying certain eligibility conditions are provided with part-time work of such duration and nature as to enable them to earn Rs. 100 per month ; and

(ii) unemployed SSC holders registered with the Employment Exchanges and satisfying certain eligibility conditions are paid Rs. 100 per annum to enable them to cover part of the expenses they may incur while seeking employment.

(b) The Government of Maharashtra have enacted the Maharashtra Employment Guarantee Act which guarantees unskilled unemployment to all adult persons residing in the rural areas. Work is provided to any such person demanding unskilled employment, within 15 days of receiving such a demand. The Act provides for the payment of unemployment allowance to such of those persons as are not provided with employment within the stipulated period of 15 days.

6. *Karnataka* : The Government of Karnataka have no proposal to pay an allowance to the unemployed. However, they are implementing a "Stipendiary Employment Scheme" under which graduates and postgraduates and diploma holders from families which have an income less than Rs. 3600 per annum and have no earning member are paid a stipend of Rs. 150 per month. The services of beneficiaries of the stipend are utilised by the Government in the implementation of development programmes.

7. *Rajasthan* : The Government of Rajasthan provide stipend to unemployed graduates and post-graduates belonging to the Scheduled Castes and Tribes till they get employment or become self-employed. The graduates receive a stipend of Rs. 150 per month and post-graduates Rs. 250 per month. With effect from 21-5-1980, those passing examination in Third Division are not eligible for the stipend.

8. *Tamil Nadu* :

(a) The Government of Tamil Nadu pay an Unemployment Relief of Rs. 50 per month to graduates and post-graduates, qualified secondary grade teachers, higher grade teachers, physical education teachers, Tamil and other Language Pundits and Craft Instructors and diploma holders in engineering registered with the Employment Exchanges in Tamil Nadu and satisfying certain eligibility conditions.

(b) A special rural employment programme, started during 1979-80 envisages provision of employment to all able-bodied unskilled persons over 18 years of age not covered under programmes like SFDA, DPAP etc. in rural areas. If employment could not be given for any person within 30 days from the date of his registration, rice to the value of 1 Re. 1 per day will be given to him till he gets his employment.

Constitution of a Committee on Recognition of Federations/Associations

4224. SHRI DAYA RAM SHAKYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Committee was constituted to go into the guidelines for purpose of recognition of Federations/Associations consisting of officials/staff side members of the National Council of the J.C.M.

(b) on what date the Committee was constituted ;

(c) how many meetings/sittings have taken place since its formation and what is its progress so far ; and

(d) how much expenditure has been incurred on TA/DA of the members, stationery and other amenities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) and (b). Yes, Sir, a Committee of the National Council of the J.C.M. was constituted on 17-8-1979.

(c) No formal meeting of the Committee has taken place so far. The Staff Side of the National Council represented in the Committee has been requested to give a draft formulation of the Recognition Rules. A meeting of the Committee will be held after that is received.

(d) No expenditure has so far been incurred on TA/DA etc. of the members of the Committee.